

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

IA/2333/ND/2024 IA/2245/ND/2024
Company Appeal/31/ND/2023
Company Appeal/32/ND/2023 IA/3618/ND/2023
IA/4707/ND/2021 Company Appeal/13/ND/2022
in IB/923/ND/2020

IN THE MATTER OF:

Ankur Enterprises	...	Applicant
Versus		
Pantel Technologies Private Limited	...	Respondent

Under Section 9 of (IBC) CIRP

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Govind Bhardwaj & Adv. Aryan Sinha Counsels for Applicant in IA No. 2333/ND/2024 and for Appellant in Company Appeal No. 13/ND/2022, Adv. Nikhil Palli in C.A/32/ND/2023, Adv. Govind Bhardwaj, Adv. Aryan Sinita in IA-2333/2024 & CA-13/2022
For the Liquidator	: Adv. Harish Taneja, Adv. Parul
For the Respondent	: Adv. Govind Bhardwaj & Adv. Aryan Sinha for R-32 in IA No. 4707/ND/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

Company Appeal /13/ND/2022 & IA-2333/2024:-

Heard the arguments at length. Both the parties are directed to file written submissions not more than three pages along with the judgements which they would like to rely upon within ten days. List the matter on **03.07.2024**.

IA/2245/ND/2024:-

This is an application to take on record the Tenth (10th) Progress Report by the liquidator in pursuant to the Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the period of 01.01.2024 to 31.03.2024 in the matter of Pantel Technologies Private Limited. The same is taken on record subject to just exceptions. Place it with the main file for further reference. IA stands **disposed of.**

All remaining IAs are adjourned to **03.07.2024.**

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**